

3

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 140/7/NCLT/AHM/2017

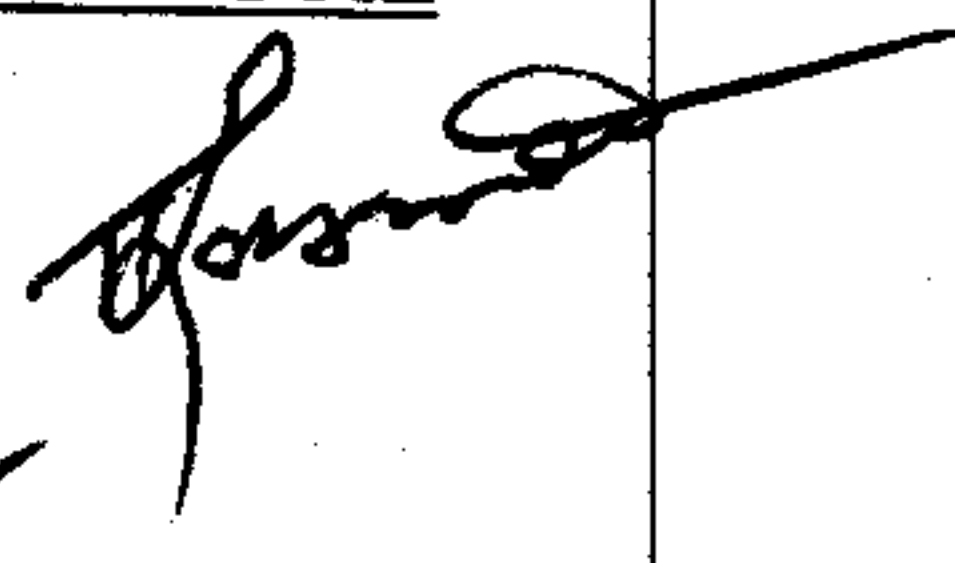
Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 26.10.2017**

Name of the Company: Bell Finvest (India) Ltd.
V/s.
Laser Care India Pvt Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
--------------	-------------------------------	--------------------	-----------------------	------------------

1.	Mahendra P. Parmar	Advocate	Applicant/ Financial Creditor	
----	--------------------	----------	----------------------------------	---

2.

ORDER

Learned Advocate Mr. Mahendra Parmar present for Financial Creditor/ Petitioner.
None present for Respondent.

Proof of service of copy of application on Respondent filed.

Applicant is directed to serve notice of date of hearing along with copy of order and
file proof of service.

List the matter on 09.11.2017 for objections of Respondent and for hearing before
admission.


**MANORAMA KUMARI
MEMBER JUDICIAL**


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 26th day of October, 2017.